

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.1897
TO BE ANSWERED ON 27.07.2017**

OVER BURDEN DUMP FOR UMPP

1897. SHRI GANESH SINGH:

**Will the Minister of POWER
be pleased to state:**

(a) whether the Government has taken initiatives to transfer 414 hectares of land to Sasan Power Limited (SPL) for Over Burden (OB) dump area of captive coal blocks of Sasan Ultra Mega Power Project (UMPP) in district Singrauli, Madhya Pradesh;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Government has approved the proposal submitted by Sasan Power Limited for permission to use the land on temporary basis for OB dump purpose without transferring rights to it and if so, the details thereof;

(d) whether the delay in transfer of land will result in less electric production in the State; and

(e) if so, the details thereof?

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL, NEW & RENEWABLE ENERGY AND MINES**

(SHRI PIYUSH GOYAL)

(a) to (e) : The proposal submitted by Sasan Power Ltd. for permitting it to use approximately 498 Hectares of land on temporary basis for over burden dump purpose, which Northern Coalfields Ltd. has acquired under the Coal Bearing Areas (Acquisition & Development) Act, 1957, is under examination in the Ministry of Coal.

Government of Madhya Pradesh has been requested to provide the ownership, status of compensation paid and mutation details of 498 hectares of land. Reply from Government of Madhya Pradesh is still awaited.
